

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 23-04-2024 AT  
02.30 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --

**PETITION NUMBER** : CP(IB)/30(CHE)/2024

**NAME OF THE PETITIONER** : Raj Kumar Jain

**NAME OF THE RESPONDENT(S)** : VA Tech Wabag Ltd

**UNDER SECTION** : Sec 9 Rule 6 of IBC, 2016

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**ORDER**

Ld. Counsel Ms. Priyanka Verma for the Petitioner. Ld. Counsel Ms. K.H. Dhanya Dheekshitha for the Respondent.

Ld. Counsel for the Respondent states that Rs.1.16 crore being the undisputed amount has been paid to the Operational Creditor on 16.04.2024.

Ld. Counsel for the Petitioner submits that some amount has been received and reconciliation has to be carried out.

List the Petition for hearing on **12.06.2024**.

-Sd-

**VENKATARAMAN SUBRAMANIAM  
Member (Technical)**

phk

-Sd-

**JYOTI KUMAR TRIPATHI  
Member (Judicial)**